

(b) The rates of demurrage charges leviable from 1-12 1972 at all stations on the Railways will be as under:

	Demurrage rate per tonne or part of a tonne of the carrying capacity of the wagon per hour or part of an hour after expiry of free time.	
	All wagons Vegetable (except oil vegetable tank oil tank wagons)	
	paise	paise
(i) First day	25	60
(ii) Second day	30	60
(iii) Third day and thereafter	40	60

Besides this, when circumstances render such a step necessary, the Railways have been empowered to impose a higher demurrage charge of 60 paise per tonne or part of a tonne of the carrying capacity of the wagon per hour or part of an hour, after notifying the intention to do so by exhibiting notices in the Notice Boards in the Goods Sheds.

12 Noon

REFERENCE TO RISE IN PRICES

DR. Z. A. AHMAD (Uttar Pradesh): I want to make a submission. Before the papers are laid on the Table of the House I want to submit that some of us had submitted a Calling Attention Motion on the question of prices. We find unfortunately that it has not been admitted. We submit that if any question demands the immediate attention of the House that is the question on of rise in prices because profiteering is going on on a larger and bigger scale and the fact that sugar prices have been raised just on the eve of the Parliament session almost amounts to a slap on the face.

MR. CHAIRMAN: Please sit down.

DR. Z. A. AHMAD: I would like to know from you when and how we should raise it.

SHRI BHUPESH GUPTA (West Bengal): On a point of order.

(Interruptions)

MR. CHAIRMAN: Now, I want to speak for one minute. I understand that a statement is going to be made by the Minister and I am going to allow a discussion on prices.

SHRI BHUPESH GUPTA: I am very glad that you have said it, but that is not the issue here...

DR. BHAI MAHAVIR (Delhi): Sir, how is Her Majesty's most loyal opposition raising this issue when it supports all economic policies responsible for price rise? How is it championing the cause of the opposition...

SHRI BHUPESH GUPTA: There is a disloyal opposition. Here the point is this. In the last Session we discussed it and you will see that the Government gave some assurances to bring down prices...

MR. CHAIRMAN: No, I am not going to allow this.

DR. BHAI MAHAVIR: Are two Members of the same party allowed to raise the same issue?

(Interruptions)

MR. CHAIRMAN: Please sit down.

DR. BHAI MAHAVIR: The rise in prices is due to the Government's policies which you support...

MR. CHAIRMAN: I am not going to allow this. Please sit down.

SHRI BHUPESH GUPTA: He says that it is due to me. There should be a limit...

MR. CHAIRMAN: Nothing will go on record. (Shri Bhupesh Gupta continued to speak). I am asking you to sit down.

SHRI BHUPESH GUPTA: Do you think that all price rises are due to me? It should be expunged.

SHRI N. G. GORAY (Maharashtra): I want to make a submission...

MR. CHAIRMAN: I do not want any discussion now on prices. I am going to allow a discussion on this.

SHRI N. G. GORAY: But what I want to say in this...

SHRI NIREN GHOSH (West Bengal): On a motion?

MR. CHAIRMAN: After the statement is made, I am going to allow it. I understand the Minister is going to make a statement. I am going to allow a discussion on the statement.

SHRI BHUPESH GUPTA It is not a question of statement, but the propriety of the Government functioning in this manner

SHRI N G GORAY My point is this. I want to point out that some of us, many of us, gave a Calling Attention Notice

MR CHAIRMAN Yes.

SHRI N G GORAY Now, you say that a statement will be made by the Government and you will allow a discussion

MR CHAIRMAN Yes

SHRI N G GORAY But my point is that the initiative should have been with us because we are the parties who are most concerned with it. Because of the Government's policies prices are going up

MR CHAIRMAN All right please sit down

SHRI A G KULKARNI (Maharashtra) We are vitally concerned with the prices. We want to discuss it. It is not only they. We are vitally concerned with prices. It is not only Mr Goray or Mr Bhupesh Gupta

(Interruptions)

MR CHAIRMAN Order, order please Mr Kulkarni, please sit down

SHRI YOGENDRA SHARMA (Bihar) The price line is more deadly than the letter bomb

MR CHAIRMAN Please sit down. It is within my discretion

SHRI BHUPESH GUPTA Some hon Members support the blackmarketeers but we want to condemn the Government

(Interruptions)

MR CHAIRMAN Statement by Minister.

**STATEMENT BY MINISTER RE UN
STARRED QUESTION NO. 139
ANSWERED ON THE 1ST AUGUST, 1972**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) Mr Chairman while replying to Unstarred Question No. 139 for 18.12.1972 regarding strike in Reserve Bank of India I had stated that 750 class III employees had gone on strike in Reserve Bank of India and its associates at Byculla and Fort Offices. The number of class III employees should have been 4,750 instead of 750. The

error had crept in the transmission of telex message from the Reserve Bank of India to Department of Banking while furnishing the information for the Question. I am, therefore making a statement to correct the record. I regret the discrepancy which had crept in the earlier reply

**STATEMENT OF BILLS ASSENTED TO
BY THE PRESIDENT**

SECRETARY Sir, I lay on the Table a statement (in English and Hindi) showing the Bills which were passed by Parliament during the Eighty-first Session (1972) of the Rajya Sabha and assented to by the President

1 The Coking Coal Mines (Nationalisation) Bill, 1972

2 The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Bill 1972

3 The Indian Telegraph (Amendment) Bill 1972

4 The Payment of Gratuity Bill 1972

5 The Victoria Memorial (Amendment) Bill 1972

6 The Income Tax (Amendment) Bill, 1972

7 The Dentists (Amendment) Bill, 1972

8 The Diplomatic Relation (Vienna Convention) Bill 1972

9 The Public Debt (Amendment) Bill, 1972

10 The Taxation Law (Amendment) Bill 1972

11 The Insecticides (Amendment) Bill, 1972

12 The Rice Milling Industry (Regulation) (Amendment) Bill 1972

13 The Delhi University (Amendment) Bill, 1972

14 The Punjab New Capital (Periphery Control) (Chandigarh Amendment) Bill, 1972

15 The Indian Iron and Steel Company (Taking over of Management) Bill, 1972

16 The Appropriation (No. 4) Bill, 1972

17 The Antiquities and Art Treasures Bill 1972